

(20)

GOVERNMENT OF ANDHRA PRADESH
LABOUR EMPLOYMENT TRAINING & FACTORIES DEPARTMENT

Letter No. GI/1322/L.IV/A2/17-1

From
The Additional Secretary to Govt.,
L.E.T. & F. Department,
A.P. Secretariat,
Hyderabad.

To
The Chairman,
Industrial Tribunal - I & II,
Hyderabad.
The Chairman,
Addl. Indl. Tribunal-cum-Addl. Lab. Court,
Hyderabad.
The Presiding Officer,
Labour Court- I, II & III,
Hyderabad.
The Chairman-cum-Presiding Officer,
Industrial Tribunal-cum-Labour Court,
Anantapur, Guntur, Warangal, Visakhapatnam,
Godavari Khani.

Hyderabad, dated the 14th March, 1957.

Sir,

Sub:- Establishment - Indul. Tribunals / Labour
Courts in the State to comply holidays
and circular instructions of the High
Court of Andhra Pradesh - Reg.

..ooOoo..

I am directed to inform that in a meeting held
in the Chambers of Chief Secretary on 9.10.56, it has
been decided that all the Industrial Tribunals and Labour
Courts shall comply the holidays and circular instructions
of the High Court of Andhra Pradesh.

2. I am therefore to request you to take
necessary steps to give effect to the above decision.

Yours faithfully,

T. S. Srinivasulu Reddy
for ADDITIONAL SECRETARY TO GOVT.

Copy to:

The Registrar (Management),
High Court of Andhra Pradesh, Hyderabad.
The Commissioner of Labour, Hyderabad.
The Law Department
SF/SC.